

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6346/2010

(From the judgement and order dated 18/06/1999 in CRLA  
No.560/1993 of the HIGH COURT OF A.P. AT HYDERABAD)

DEVOVAR SURENDER

Petitioner(s)

VERSUS

STATE OF A.P.

Respondent(s)

(With appln(s) for c/delay in filing SLP, bail, exemption from  
filing c/c of the impugned order and office report)

Date: 10/01/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
HON'BLE MR. JUSTICE DEEPAK VERMAFor Petitioner(s) Mr. ATM Ranga Ramanujam, Sr. Adv.  
Mr. S. Sahok Kumar, Adv.  
Mr. Deepak Agnihotri, Adv.  
Mr. Rajeev Agnihotri, Adv.  
Mr. Prakhar Sharma, Adv.  
for Ms. Anu Gupta, Adv.

For Respondent(s) Ms. C.K. Sucharita, Adv.

UPON hearing counsel the Court made the following  
O R D E RLearned counsel for the State prays for some time  
to take instructions as to how much period of sentence  
the petitioner has already undergone. List this matter  
after two weeks.(A.S. BISHT)  
COURT MASTER(NEERU BALA VIJ)  
COURT MASTER